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#### DISCUSSION ON THE WORKING OF THE MINISTRY OF LABOUR— Contd

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now we will proceed with the discussion on working of the Ministry of Labour. Mr. J. P. Mathur.

श्री जगवीस प्रसाद माचुर (उत्तरप्रदेश) श्रीमन, बह वर्ष हिन्दूस्तान में मजदूर ब्रान्होलन का सैंचयारी का वर्ष है। ठीक ब्राज है लक्ष्म सी साल पहले 1980 में सबसे पहले बाम्बे मिल एंड एसोसिएमन बनाधा। इस तरह से लगभग पूरे सी साल इस ग्रान्दोलन को हो गए। इस काल में भजदूर अन्दोलन ने बहुत से उतार चढाव देखा हैं। न तो दुनिया की वह स्थिति रही है जो कि माक्स ने जिस नीति की कस्पना की थी भीर न वह हालत शेष है जो कभी केप्टिलिस्ट कंट्रीज ने किया होगा। हमा लोग एक ऐसे दौर के ग्रन्दर ग्राकर खडे हुए हैं जिसमें बहुत सभलकर एक-एक बदम उठाना पहेगा। खास तौर से हमारी जो ग्रीकोगिक नीति आयी है उसकी घोषणा से सारे मजदूर वस के अंदर एक बेचीनी फैली है। वे यह नहीं कहता कि आपकी जो घोडोनिक नीति है वह गलत थी, मेरे दल ने उसको मोटे तौर से स्वीकार किया आ। श्रवर जिसको यह कहें कि माइकों प्लानिय की दिष्ट से हमने स्वीकार किया है लेकिन बहुराई से मन्डकों प्लानिंग के आधार पर जारोंगे तो शायद उसमें बहुत सी खांमियां निकर्लेगी । इसलिए मैंने कहा है कि आपकी नवीं ऋरेकोगिक नीति की घोषणा के बाद भजदूरों के क्षेत्र में एक बेर्चेनी फैली है, इसका यह हरगिस मतलब नहीं है कि आपकी जो घोडोगिक नीति है, वह गल तहे है। लेकिन हमें संभलकर चलना होगा जब आप उसको लागू करेंगे। मेरी एक चिता है बढ़ गयी है। मैंने आज समाचार पक्ष में पढ़ा कि फिक्की के नये श्रष्टकक्ष बने हैं. उनका ग्राज बयान है। उन्होंने कहा है कि कम से कम पांच प्रतिशत मजदूरों की छटनी करने का श्रधिकार कारखानेदार को दिया जाना चाहिए।

मझे ताज्यम है कि पहले-पहले ग्राते ही फिलकी के चैयरमैन ने ऐसा दयान दे किया। क्या करकार इस प्रकार की नीति को ग्रपनाने को तैयार है ? उन्होंने ग्राज बयान में यह भी कहा है कि सरकार को एग्जिस्ट पोलिसी की घोषणा करती पड़ेमी पौलिसी का ग्रथं है कि सरकार जो बंद होने वाले कारखाने हैं, बीमार बीमार कारखाने हैं, उनके बारे में क्या करेंगी? मैं जानता हुं कि कोई भी सरकार खबोग नीति की घोषणा के साय-साथ एक्सिट पालिसी की घोषणा करना कठिन मानेगी, नहीं कर सकती लेकित दो-वार चीजें तो फरनी ही होंगी क्योंफि जैसे **ग्रै**ने कहा कि वैद्वेनी फैंकी है। क्या श्राप उसी रूप में कारखाने चलाने को उडस्क हैं जिस रूप में श्रभी चल रहे हैं। अपकी उद्योग नीति ने बहुत से सर्वाल खड़े किए हैं। जो सिक कारखाने होंगे, उनका क्या करेंगे ! मेरे पास रिपोर्ट है बोर्ड फॉर इंडस्ट्रियल एंड फा**इनें**जियल रिकंस्क्रमणन की। इसमें बहुत सी रिक-मंडेशंस की गई हैं। मैं समझता हूं कि मंत्री महोदय ने उनको पढ़ा होगा। इसमें मुख्यत: कहा गया है कि बहुत से कारखाने बीमार इसलिए होते हैं कि कारखानेदार या मलिक जॉन-वृज्ञकर धनको बीमार करते हैं। इसरा, इसमें यह भी कहा गया है कि जी सरकारी भौर दूसरे कारखाने बीमार होते हैं उनका कारण केवल लापरवाही श्रीर इनए दिशियें सी है।

तो मैं श्रापसे पहला बाद्यासन यह चाहंगा कि क्रांज की जो घोषणा हुई है फिक्की के फ्राध्यक्ष की कि पांच परसेंट तक फ़ॉटनी करने की इजाजत दे देंगे. ऐसा नहीं होने दिया जाएगा। अगर ऐसा होने दिया गया तो इसका यह श्रय होगा कि लाखों मजदूर छंटनी कं अंदर निकाल दिए जाएंगे। जो नई नीति है उसके ग्रंतंगत उनको निकाल दिया जाएगा। इसी तरह जो बीमार कारखाने हैजनके बारे में कुछ कहा गया है। कारखाने बीमार क्यों होते हैं, कारण क्या हैं जैसा मैंने कहा कि जान-बज्ञकर लोग कारखानों को बीमार कर देते हैं। फ़िर उसके साथ सवस्ति

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ग्राता है कि कारखानों की ग्राज क्या स्थिति है और श्रीप कारखानी की मिल्कियत कैसे चाहते हैं जैसा मैंने कहा कि उद्योग नीति में भी यह कहा गया है कि अहिस्ता-अहिस्ता जो सरकारी कारखानेदारी हैं, उसको कम करेंगे। अगर सरकारी कारखानो को कम करंगे तो किसको देंगे मेरा सुझाव है कि मज्दर को दिया जाना चाहिए। प्रापने माना है कि मजूर को देना चाहिए मगर श्राप कई बार कहते हैं कि मज्दूर कारखना कसे चेला समते हैं । बात सच है लेकिन ऐंसे उदाहरण हामरे पास हैं। एक उदाहरण सेंट्रल जूट मिल्। कलकता का है। यह कारखानी फायदे में चल रहा है। यह कल्पना पुरानी हो गई है कि सरकार ही कारखाने की मालिक हो सकती है या निजी उद्योगपति ही कारखाने का मालिक हो सकता है। यह कल्पना बेकार हो गई है, यह पुरानी पड़ गई है। कारखाने की मिल्कियन बहुत तरह की हो सकती है। जैसे चदाहरण के लिए कोग्रॉपरेटिका हो दे दीजिए, लेकिन इसके बाद भी बहत तरह की हो सकती है।

तो मेरा सुझाव यह है कि इंडस्डियल कमीशन भ्रांन इंडस्ट्रियल ग्रोनरशिप स्टार्ट किया जाना चाहिए, नई श्रीद्योगिक नीति को लागू करने से पहले। चूकि कारखाने बदलेंगे, उनकी शक्ल बदलेगी, इसलिए उनकी भ्रोनरिशय क्या हो, उनहीं मिल्कियत क्या हो, सरकार इसकी जांच के लिए इंडस्ट्रियल कमीक्षत ग्रांन इंड-स्ट्रियल स्रोतरशिय को स्थापना करे ग्रीर उसके ग्राधार पर ग्रागे का ढांचा तैयार किया जाए।

सिक मिल्स के बारे में भी मैंने उल्लेख किया। श्रमर कोई मिल बीमार हो जाए तो उसमें से फ्रांटनी होगी। फिर उन मजदरों का अप क्या करेंगे: इसी रिकमेडेशन पर मैं श्राता है। इसमें कहा गया है और ग्रापको भी यह स्वीकार करना चौहिए कि हर कारखाने भे ग्राप एक प्रकार से सैस लग दें। उससे जो ग्रामदनी होगी वह कारखाने वालों के पास पड़ी रहेगी स्रौर जब कारखाने के नवीनीकरण की वजह से या कारखाने के बीमार होने की वजह से फंटनी होगी, दो सौ, चार सी मजदुर निकाल दिए जाएंगे, इस सैस के द्वारा श्राप उन मजदुरों की सूरक्षा की व्यवस्था करें।

श्रब सवाल यह है कि इस नई इंडस्डियल पालिसी के बाद ग्रापने मल्टी नैशनल्स के लिए दरवाजे खोल दिए। ग्रापने 51 प्रतिशत शेयर के बाद कोई सीमा ही नहीं रखी कि किसी प्रकार की रोक-टोक होगा। मुझे संदेह है कि जो ये मल्टी नैशनल्स हैं, ये हमारे देश में कोई भला करने के लिए आने वाला नहीं हैं। वे कोई दान खाता खोलने के लिए अने वाला नहीं हैं। एक पक्ष उसका यह है कि हमारी जो कंज्यूमर गुड्स हैं उन पर विदेशी कारखाने बोले छा न जाए, इसको रोकना पड़ेगा। लेकिन इसके साथ हो मजदरों का भी सवाल जुड़ा हुन्ना है। क्या उनको अधिक मजन्री देकर, केवल नालच देकर श्रापने मजदरों को उन कारखानों पें भेजा भ्रीर भ्रगर भेजेंगे तो उन कारखानों का मालिक उनको बनने देंगे, इस बात का भारवासन भाष उनको देंगे। भाषको नई उद्योग नोति तथ करनी पड़ेंगी क्योंकि जब भारम में नए उद्यवग लगेंगे तव 4, 5, 6 साल के बाद उन कारखानों में जब मजदूर होंगे उनको सुरक्षा के लिए श्रापको बंध करना पडेगा।

महोदय, बहुत से सवाल ग्रापके सामने हैं। वर्कर्स पार्टिसिपेशन इन मैंनेज-मेंट का बिल 31.5.91 को इन्द्रोड्यस हम्रा था, ग्राज तक उसकी शक्ल देखी नहीं। भ्राप इसको लोक सभा में ले मए हैं या नहीं . मैं अध्यासन चाहुंगा कि इस बिल का अप क्या करने बोले हैं। इसी प्रकार से एंग्रिकल्चरल लेबर का सवाल है। उस बारे में मैं ग्राभी नहीं कहता क्योंकि रुरल लेबर में ग्राप नीति साद करने वाले हैं। कंस्द्रक्शन लेबर बरेमें भी मैं नहीं कहता क्योंकि वह बहुत लंबा सवाल है। लेकिन एक बात में जरुर कहना

SHRI JAGDISH **PRASAD** MATHUR: A few minutes more, Sir.

चाहंगा कि 7 अगस्त, 1991 को मजद्रों के प्रतिनिधि फाइनेंस मिनिस्टर से मिले थें। उन्होंने सन्देह प्रकट किया था कि जो मल्टी-नेशनल्स ग्रामे वाले हैं उनके खिलाफ उनकी क्या सुरक्षा होगी। मै पूछमा चाहता हूं कि पिछले महीने की 7 तारीख को फाइनेंस मिनिस्टर ने जो मज्रारों के प्रतिनिधियों को श्रास्वासन दिया है उसको आपमे कितना आगे बढ़ाया है मही बढ़ाया है तो फितमा असे बढ़ाएंगे एक ग्रोर बहुत बड़ा सवाल है। आज से क्छ साल पहले रिसोर्स मोबिलाइजेशन कमीशन था जो कि 1985-86 में बना था। ग्राज वह डिफंक्ट हो गया है । **मैं पूछना चाह**ता हंकि ग्राप उसको क्या रिन्य करेगे क्यों कि मेरी जानकारी है कि पिछले महीने प्रधान मंत्री से मज्दूरों के प्रतिनिधि मिले ये **प्रौर उ**न्होनें **कहा** था कि 1985-86 से जो डिफ्रोक्ट एड़ा हुआ है उसको चालु करेंगें यह ट्राइपाटाईट कमीशन है जिसमें मज्दरों, मालिकों ग्रीर सरकार के प्रडि-निधि रहते हैं ग्रीर वह सतत देखते रहते हैं। उसका काम एक बार रिपोर्ट देना नही है, खास तौर से पब्लिक सेक्टर के कारखानों की वह जानकारी रखते हैं। इसलिए मैं सुझाव देना चाहता हुं कि पब्लिक सेक्टर के कारखाने सही ढंग संचले तो इस कमीशन को रिवाइक करना अत्याकावश्यक है। मैं च हंगा कि मंत्री महोदय इसके आरे में स्पष्टीकरण करें।

आपका बोनस ऐक्ट है। सीलिंग ग्रापने लगाई हुई है। ग्राज वह बहुत प्रांना हो चुका है, ग्राज वह तरीका गलत हो गया है। इसको बढ़ाना होगा। ग्राप इसको कितना बढ़ाएंगे, यह भी स्पष्ट करें। अभी अपका डियरनेस हैनाउंस बढ़ गया है। क्या सी पी ग्राई -सी पी. श्राई से मेरा मतलब कम्यनिस्ट पार्टी म्राफ इंडिया नहीं है---को रिवाइव करेंगे. ६.65 का अपने स्वीकार किया है। तो कोई ऋ'टोमेटिक सिस्टम बनाना च<sup>ा</sup>हिए। (**समय को** घंटी)

श्रीभन, ग्रापने घंटी बजाना शक कर दिया। प्रापके राँच में ग्रा जाता हुं, यह मेरी शराफत है।

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): How much time you want?

श्रीमन्, मैं बोनस का जिक्र कर रहा था। आप 20 परसेंट के हिसाब से बोनस देते हैं ग्रीर 3500 पर खत्म कर देते हैं। मेरा ग्राग्रह है कि महं**ग**ाई बढ़ने के बाद इस तरीके को बदलना चाहिए, इसको बढ़ाना चाहिए। ट्राय-पाटिइट इंडियन लेबर कांफरेंस, ग्राइ. एल.सी. है यह भी डिफंक्ट है, इसकी जो लेखर कमेटी है वह भी डिफोक्ट है। अापको स्मरण होगा कि श्राइ.एल.सी. का पीरियंड जो श्रापने नियत किया था वह 30 सितंबर को खक्ष्म होने वाला है। मंत्री जीको यादन हो तो फर लें तो क्या इस पीरियड को बढ़ा कर नये सिरे से कारवाई शुरू करेंगे? मेरा ग्राग्रह है अपको करना नाहिए।

क्योंकि ग्रापने घंटी बजा दी है इसलिए बाकी चीजें छोड़ देता हं। 🗗 केंदल एक बात ग्रीर कह कर खत्म करूंगा। ग्रापने मेम्बरशिप के ग्राइडेंट-टीफ़िक्केशन के लिए कुछ कायदा बनाया। बह 84 का बेस है वह बंद होना चाहिए, ग्रापको रिकाइज करना होगा।

मैं अब अपने संगठन के बारे में बात कर लेता है। भारतीय **मजद**र संघ एक नेशनल रिकोगनाइज्ड बॉडी है लेकिन फिर भी भारतीय मजदर संघ को सारी की सारी कमेटीज में प्रति-निधित्व नहीं दिया जा रहा है। जो कोल कमेटी है उसमें एप्रजेन्टेशन है। लेकिन अन्ध जगहों में नहीं दिया गया है। ५ सरे संस्थाएं जो पहले से रिकोग-नाइज्ड है उनके लिये दलील यह दी जाती है कि क्योंकि रिकोमनाइण्ड हैं इसलिए उनकी इच्छा के बिना हम रिप्रजेन्टेशन नहीं देंगे। जिनके लोग घट गये हैं, कम हो गये हैं स्त्रीर स्नापने रिकोगनिशन दिया हुम्रा है तो वह क्यों भ्रपना रिकोगनिशन खोना चाहेंगे। लिहाजा अन्याय है भारतीय मजदर संघ के साथ। प्रापको सभी स्तर पर उनको प्रतिनिधित्व देना भ्रावश्यक है। बाई-परटाइट कसंलटेटिव कमेटी है। मैंने इसका उल्लेख किया। यह केवस ग्रापने कोल में स्वीकार किया है या स्टील में

Concluded

[श्री जगदीश प्रसाद माथ्र] स्वीकार किया है। ऐसी बाई-परटाइट क्रमेटी सभी कारखानों में आप बनायें।

लेबर के संबंध में फ़िरल लेबर के संबंध में बहुत से सुझाव ग्रा चुके हैं उनको बोलता लेकिन एक ही दिन में दोनों बॉर्तें हो रही हैं इतना कह कर मैं यह ग्राग्रह करूंगा कि नई ग्रीद्योगिक नीति के संदर्भ में मजदूरों के लिए बहत सारे सवाल खड़े हो गये हैं। उन सवालों के जवाब के लिए सरकार को तैयार होना चाहिए क्रोर जो मैंने उस संदर्भ में सवाल खड़े किये हैं मंत्री महोदय उनका उत्तर दें।

THE VICE-CHAIRMAN (SHRI BHASKAR MASODKAR): ANNAJI Shri Ranjit Singh. Please be brief because the total time is over. Already we are in excess of the time allotted for clarifications.

SHRI RANJIT SINGH (Haryana): Sir, I will take only two minutes. I will try to finish it in a very short

माननीय उपसभाध्यक्ष महोदय, मेरे पहले बहुत से ग्रानरेबल सदस्यों ने लेबर मिनिस्टरी पर काफी रचनात्मक सुझाव दिये हैं। मैं यह चाहता हूं कि भारत का जिस तरीके का भौगोलिक स्रीर ग्रायिक इन्क्रास्ट्रकचर है उसमें मैं यह कहता हं कि लेबर का बड़ा रोल है। इस देश का अगर सबसे ज्यादा अनुयात किसी व्यवसाय में लगा है तो वह लेबर में लगा है। मैं कुछ ग्राकड़े बता रहा हूं। पूरे भारत में भगर देखा जाए टोटल पापुलेशन का कितना खेती में है और कितना मेन्यफेनचरिंग में है तो भारत में दोटल ग्रगर एक हजार वर्कर हैं तो उसमें से 510 ग्राव्मी खेती पर हैं, 425 ऐसे हैं जो मेन्युफैक्चरिंग में हैं और 65 श्रादमी ऐसे हैं जो सोशल सर्विसेंज में हैं। मैं यह समझता हूं सरकार को उनकी बेहतरी के लिए कुछ सकारामक कदम उठाने चाहिए।

दूसरे में भापको यह बताऊंगा कि जो लेखर हैं उसमें अभेन।इज्ड श्रीर

श्रमग्रागेनाइण्ड लेबर कितनी है। क्योंकि मैं देहात पृष्ठभूमि से ग्राता हूं और कृषि के बारे में ज्यादा ज्ञान रखता है, इस ख्याल से मैं यह बताना चंहुंगी कि इस देश की टोटल अबादी कितनी है। 267 मिलियन लोग गांव में श्रन-श्रार्गेनाइज्ड लेखर में है। श्रार्गेनाइज्ड लेखर में 24 निलियन हैं। जो अन-**अर्गोनाइज्ड लेबर हैं उनके लिए कोई** तरीका सेट-अप नहीं है जिससे उन्हें तैयार कर सकें, फाइनेन्शियल समझा सकें या किसी अर्गनाइज्ड-वं में उनके वेलफेयर के लिए कुछ काम कर सकें। मैं श्रापको बताता हं कि 1948 में डा. राधाकुष्णत ने एग्रीकरुवर युनिवसिटी सैट-अप करने के लिए रिक-में डेशन की थी। 1948 के बाद इस बात पर किसी ने कोई सुझाव नहीं दिया और न कार्गे कोई इदम उठाया गया। मैं

समझता हं कि मानसिक रूप मे गांवों 4.00P.M. में जो लोग रह रहे हैं वे बहुत श्रनपढ़

हैं भौर इस किस्म के लोग हैं कि अगर हम इंटिरियर में जाकर देखें तो पता चलेगा कि वे ऐसे लोग हैं जो गुलामी से भी नीचे की जिन्दगी बसर कर रहे है। उनके भ्रपने राइट्स क्या हैं ग्रौर हक क्या हैं, इसका उनको कोई पता नहीं है। ऐसे भी लोग हैं जिन्हें 4 रु. में हेंबर के रूप में घर में रखा जाता है ग्रौर उनके 4 रु. में दिन रात काम लिया जाता है। मेरा लेकर मिनिस्ट्री को सुझाव है कि वे इस संबंध में कारगर कदम उठाये श्रौर ग्रनश्रागेनाइण्ड जो लेंबर हैं उसके लिए एक एग्रीकस्चर युनिवर्सिटी सेट ऋप की जाय जिसमें ऐसे लोगों को रास्ता दिखाया जाय कि उनके राइट्स क्या हैं, ड्युटीज क्या हैं भौर उनके कितने अधिकार हैं और फाइनेंशियल इंटेरेस्ट क्या हैं।

दूसरा मेरा जो सुझाव है उसके बारे में मैं पहले भी कह चुका हुं, उसके बारे में सुप्रीम कोर्ट का जजमेंट श्राया था, उसमें श्री श्रार, एन. मिश्रा, चीफ जस्टिस और दूसरें जजेज भी उनके साथ थे। यह शिवकाशी के मैंच वर्कस के बारे में था। इस संबंध में मैं लम्बी बात नहीं कहना चाहता हं, सिर्फ ग्राघे

मिनट में मैं अपनी बात कहना चाहता हूं कि जैसे माइनिंग का काम है और जो इस तरह की दूसरी इंडस्ट्रीज हैं जिनमें छोटे छोटे बच्चे काम करते हैं, जिनकी टोटल आबादी 1 करोड 36 लाख 40 हुजार 872 है, इनसे कांस्टिट्यूशन का वायासन करके काम करवाया जाता है। यह काम इनके सेहत के लिए भी खराब होता है जैसे कारपेट वीविंग का काम है, माइनिंग का काम है, स्ट्रोन क्वारिंग का काम है, फायर वर्क का काम है और जहां पर ब्लास्ट किये जाते हैं, ऐसे कामों को ब<del>च</del>्चों से नहीं क**रा**या जाना चाहिए क्योंकि बच्चे हमारे देश का भविष्य हैं। सरकार को इसको चैक करना चाहिए ग्रौर बच्चों को ऐसे कामों से रोका जाय। दूसरी बात मैं यह कहुंगा कि अप्रगर हम दूसरे देशों के फीगर देखें तो उता चलता है कि रूरल लेबर हर देश में डिक्लाइन हुन्ना है श्रीर अरबन सेबर का नम्बर बढ़ा है। क्षेकिन इस देश में रूरल वे**बर बढ़ा है** ग्रौर श्ररवन ेंश्वर कस होता जा रहा है। मैं इस संबंध में फीक्ट दे रहा है। जो नेशनल सर्वे हुग्रा है उससे पता चलता हैं कि 1972-73 में इस देश में 19 करोड़ रूरल लेबर था जब कि उसके मुकाबने में श्ररबन लेबर 3.85 करोड़ या जिसमें रूरल का प्रतिक्रत 83.7 प्रतिशत धाता है और अरबन का 16.3 प्रतिशत त्राला है। 1977-78 में रूरल 5.96 था। 1987-88 में হবল लेबर 83.91 याती अरबन 16.1 था। 1983 में 24.31 करोड़ या तो अरबन 5.96 था। 1987-88 में हरल लेबर 25.25 या तो धरवन 6.93 था। यह नेशनल सर्वे की फीकर है। हम 21वीं सदी की बात करते हैं और कहते हैं कि लोगों को नेसिक नीड्स दिये जाए। जो वेस्टर्न कस्टीज हैं उनमें लेबर अर्थेर मैनेजमेंट में जो कोक्सार्डनेशन है, वे जिस तरह से एक दूसरे का वेलफेयर करते हैं उसको देखने की जरूरत है वेंस्टर्व कन्द्रीज में जी सेकेट्ट इंडस्प्रियल <sup>-</sup> रिवोक्यूश्चन हुश्चा, जिसमें वेस्ट जर्मनी है, फ्रान्स है, यू.के. है, युगोस्लाविया है, इन देशों में लेबर को मैनेजमेंट में बोनस के रूप में पार्टीसिपेशन दिया गया है स्वीडन में

वर्कर्स को इस्वीटी में भी बहुत परिमट किया गया है अमेरिका भीर जापान में मेजोरिटी केपिटल में वर्कर्स को मिलकियत दी गई है और वह पेंशन और फण्ड के रूप में दी गई है, जब कि हिन्दुस्तान में एक परसेंट भी इस प्रकार के उदाहरण नहीं मिलेंगे। मेरे कहने का मतलब यह है कि बाकी बातों में हम उन देशों का मुकाबला कर सकते हैं तो इस मामले में भी हमारी लेबर मिनिस्ट्री को कारगर कदम उठाने चाहिए। हमारे एम्बेस**इ**सँ हर जगह हैं और ग्रन्थ श्रादमी भी हैं, वे मालुम कर सकते हैं वे देश कैसे काम कर रहे हैं। उन लाइन्स पर फ्रीर उनके पैंटर्न पर गवर्नमेंट श्राफ इंडिया को भी एफदंस करने चाहिए।

अब मैं पब्लिक अस्डरटेकिंग्ग का जिक करूंगा। इस संबंध में माथ्र साहब ने भी जिक्र किया है। मैं समझता कि गवर्नमेंट इंडिया की जो इंडस्ट्रीज हैं उनमें 48 इंडस्ट्रीज ऐसी है जिनको हेवी इंडस्ट्रीज कहा जा सकता है, जैसे मारुति उद्योग है, बी.एच.इ.एल. है, जिनमें करोंड़ों रुपयों का इंवेस्टमेंट है। वाइस-चेयरमैन साहब, मैं भ्रापसे माफी मांगते हुए यह बताना चाहंगा कि इन 48 इंडस्ट्रीज में से 40 इंडस्ट्रीज से भी ज्यादा 43 इंडस्ट्रीज ऐसी है जो घाटे में चल रही हैं। ये ऐसे पब्लिक अन्हर-टेकिंग्ज हैं जिनाका घाटा हजारों करोड़ों रुपयों में है। साल का 7–8 हजार करोड़ का घाटा है। इसको सरकार किसी तरह से चैंक नहीं करती धौर यह न कभी रिन्यू होता है। हम दूसरी बातों पर अपनी इनर्जी लगा रहे हैं ग्रीर इसकी तरफ कोई नहीं देख रहा है। इसको ग्राप देखें । भ्राप किसी हाई वे से निकल जाय', मधुरा की त<sup>र्</sup>फ. भागरा की तरफ, अमृतसँर की तरफ निकल जाइये, मैं समझता हूं कि यहां पर बहुत से ऐसे मेंबर हैं जो बाहर दूसरे देशों में घूमकर झाथे हैं। झाप किसी भी देश में जायेंगे तो हाई वे पर कहीं भी कोई सिक इंडस्टी नहीं मिलेगी। उनका कानून ऐसा है। ऐसी इंडस्ट्री बंद करवा दी जाती है। क्योंकि वह नहीं चाहते कि कोई बाहर से आया हमा व्यक्ति यह देखें कि यहां इंडस्टी

## श्री रजीत सिंही

बंद पड़ी हैं। म्राप फरोदाबाद की तरफ चले जायं, मथुरा की तरफ चने जायं, म्रमृतसर की तरफ चले जायं, म्राप पायेंगे कि ग्राधे से ज्यादा वहां पर सिक इंडस्टी है। मालिक लोग पैसा ले लेते हैं, उन्हें सब्सिडी मिल जाती है, मेरा किसी पर श्राक्षेप नहीं है लेकिन उन्होंने उसे पैसे को खाने काएक तरोका बना लिया है। यह पैसा जो है चाहे आई० डी०बी०बाई० से लिया जाता हो या किसी फाइनेंसियल कारपोरेशन से लिया जाता हो, उस पैसे का गोलमाल किया जाता है।

इसमें ग्रागे में थोड़ा सा यह कर्टगा कि हमारे रूल ऐसे हैं, ग्राप जिस भी शहर की तरफ चले जायं आपको 22 से 30 प्रतिशत इंडस्ट्री ऐंसी मिलेंगी या तो उसमें लाक-ग्राउट होगा या मालिक लोग बंद किये हुए होंगे या वहां पर स्ट्राइक होगी। उसके बाद सरकार, पोलिटिकली कई रीजंस होती हैं उन फैक्टरियों के बंद होने की ग्रार में समझता हूं कि इस वातावरण को द्षित करने के लिये, में यहां पर किसी विशेष पर्टी का जिक नहीं कर रहा हुं, चाहे वह कांग्रेस के लोग हों या श्रेपोजीशन के लोग हैं, इसमें पोलिटिकल बासेज का हाथ होता है। फैक्टरियों में काम को रोकने का काम वे करते हैं। में चाहता हूं कि लेबर मिनिस्टी को एक एसा ला इनटैक्ट करना चाहिये ताकि इन बातों की चैक किया जा सके।

मैं एक ग्राध सुझाव ग्रीर दूंगा। पिछली सरकार ने दों स्कीमें चलाई थी, अर्दि,अर.डी.पी. और जवाहर रोजगार योजना। मैं ऋषको बताना चाहता हूं कि जब यह पालिसी चलाई गई तो देश में बड़ा फंक्शन हुन्ना ग्रीर बड़ी पब्लिसिटी इस बात को दी गई। पर ग्र<sup>ाप</sup> यह सुनकर हैरान होंगे कि ये योजनायें फेल हो गई। जब पैसा गया गांदों में तो वह किस तरह बटा? किसी को 50 रुपया, किसी को 200 रुपया मिला। किसी को भी 10 हजार नहीं मिक्षा। श्रगर लोन भी किसी को

दिया जाय तो वह सब्सर्टेशियल श्रभाउंट तो होना चाहिये ताकि उससै कोई ग्रपना काम शुरू कर सके। मैं श्रापको कुछ ऐसें श्रांकड़े दे रहा हूं जिनको देखकर श्राप हैरान होंगे। मध्य प्रदेश श्रीर राजस्थान में इसके तहत जो पैसा बांटा गया, उसका यूज किस तरह से हुआ यह मैं श्रापको बता रहा हूं। यह रिपोर्ट है, मैं गलत नहीं कह रहा हूं। राजस्थान में अहि,अरि.डी.पी. और जवाहर रोज-गार योजना में जो श्रमांडंट रिलीज हुआ उसका कैंवल 16.5 प्रतिशत युज हुन्ना द्वीर मध्य प्रदेश में यह 13.5 था। यह बड़े अफसोस की बात है कि सरकार इतनी बड़ी स्कीम बनाये ग्रीर उसके लिये पैसा रिलीज हो तथा उसका इस तरह से यूज हो तो में समझता हूं कि यह सरकार का बहुत बड़ा फैल्योर है। में क्रागे इस बात का जिक करूंगा... (संक को घंडी)...एक अर्थिमनट लेकर मैं खरम करूंगा।

हमें यह समझकर चलना चाहिये कि जो फंड ब्राता है, गवर्नमंट के पास जो रेबेन्य फ्रांता है वह एग्रीकल्चर मे नहीं काता वह इंडस्ट्री में काता है। भ्राप किसी शहर में चले जायं, ग्राप अमेरिका में चले जायं, शिकागों में चल जायं, लास एंजेंलिस में चलें आयं श्रीर दिल्ली, बम्बई भ्रीर कलक्ला भ्रीर इंटोरियर में चलें अयं, श्राप जिस भो शहर में जायें, उस शहर में ग्रगर वारों तरफ ग्रापको अच्छी इंडस्टी लगी हो उनमें ऐसी चिमनी लगी हों जिनमें, ध्रुश्नां निकल रहा हो, ग्राप जब शहर में जायं तो बाजार खाद्यान्न से भरा हो ग्रीर उस शहर में ग्रगर ग्रापको चहल पहल मिले तो श्राप यह समझिये कि उस इलाके का देहात बहुत आपाश है। जब देहात श्रापाश होगा तो शहर को देखने से पता चलेगा कि सारा इलाका बहुत खुशहाल है। ग्राप नैनीताल, बदरपुर में इलाके में चले जाय तो अपिको पता चलेगा कि यहाँ शहर ग्रापाश हैं इसलिये देहात भी ग्रापाश होंगे। लेकिन श्रगर श्राप राजस्थान के इंटीरियर, जैसलमेर, जोधपुर श्रीर मध्य प्रदेश के ग्रादिवासी इलाकों में चले जायं तो

वहां न क्रापको महर बढ़िया मिलेंगे ग्रौर देहात इहिया मिलेंगे। को यह बात ध्यान में रखकर काम करना चाहिये कि जब तक श्राप करल लोगों के डेबलपमेंट का काम नहीं करेंगे तब तक वहां के शहर भी ऋ।पाक नहीं होंगे।

में एक ग्रीर सुझाब देकर ग्रदनी बात खत्म करूंगा। सर, मैं एकानामिक्स का स्ट्डेंट रहा हूं। एकाना मिक्स का वेसिक निद्धांत है कि जब प्रीडक्शन बढ़ता है तो भाव गिरते हैं, यह दुन्या का सिद्धांत है। यह कोई मेरा सिद्धांत नहीं है कि जब प्रोडक्शन बढ़ता है तो भाव भिरते हैं श्रौर जब प्रोडक्शन घटता तो भाव बढ़ते हैं। पर इस देश में उल्टा हो रहा है। यहां प्रोडक्शन भी बढ़ रहा है ग्रौर भाव भी बढ़ रहे हैं। पर यह बाकी दुनिया में ब्रापको कहीं नहीं मिलगा जो इस देश में हो रहा है। मैं समझता हूं कि यह हम।री तरफ से लेक अफ कोओडिनेशन है, लेक आफ इम्पलीमेंटेशन है। ऐसे मामलीं में सरकार को कुछ करना चाहिये।

में श्रव एक श्रन्तिम बात कह कर समाप्त करूंगा। भौगोलिक दृष्टि से, राजनीतिक द्ष्टि से, अधिक द्ष्टि से श्रीर हमारा जो सामाजिक ढांचा है उस द्षिट से हिन्दुस्तान एक एसा देश है जिस में यदि हम रूरल लोगों की अप-लिफ्टमेंट नहीं करेंगे तो देश की बाकी सारी व्यवस्था दिगड़ जाएगी क्योंकि हमारी मेजोरिटो ग्राबादी, 70 प्रतिशत ग्राबादो वहां रह रही है। मैं मिनिस्ट्री ग्राफ लेबर ग्रीर कोग्राप्रेटिव मिनिस्टी से यह कहंगा कि हमें जो सब से बड़ा सेट-वेक हो रहा है वह है प्राइस राइज का यह प्राइस राइज क्यों होता है? इसका करिण यह है कि बड़े बड़े व्यापारी बस्तक्षों का स्टाक भारो माना में ग्रयने पास कर लेते हैं जिसके परिणामस्वरूप वस्तुओं की कीमतें बढ़ने लगती हैं। मेरा ग्रापक माध्यम से मंत्री जी से यह सुझाव है कि कोग्राप्रेटिव मिनिस्टी से बात कर के हर गांव में एक ऐसा सेल प्वाइंट बनाया जाए, वन विहो

सर्विस स्थापित की जानी चाहिये जहां से गांव में रहमे बाले हर अवसी को खाने की ब्रावश्यक वस्तुएं, रोजमर्रा की चीजें कंट्रोल ग्रीर फिक्स प्राइस पर मिल जिससे डोई मिडलमैन एक्सप्लायट न कर सके। महोदय, मैं श्रापको बताना चाहता हूं कि ग्रगर गांव में कोई चीज चार रुपये किलो पैदा होती है तो वही चीज दिल्ली में क्राकर 16 रुपये किलो हो जाती है। श्रागर गांव में ही इस बात को चेंक कर सिया जाए और पूरे देश में हर गांव में एक ऐसा सेल व्वाइट बना दिया जाए, जैसे कि मैंने सुझाव दिया है, तो मैं समुझता हं कि चार रुपये की चीज पांच-साढ़े पांच रुपये में प्रोड्य सर का मनाफा ऐंड करने कें बाद मिल सकती है। ऐसें प्रयासी जापान नार्थ कोरिया और साऊथ कोरिया में सरकारों के द्वारा किये गये हैं। इस प्रकार से मेरा कहना यह है कि इस देश में प्राइस राइज इस बात सं र्चक हो जाएगा कि गांव में लेबर स्रीर कोम्राप्रेटिव मिनिस्ट्री मिल कर के ऐसे सेंटर सेट-श्रप करें जहां वन विडो सर्विस हो ग्रीर रोजमर्रा की ग्रावश्यक उपभोक्ता वस्तएं लोगों को फिक्स्ड रेट पर उण्लब्ध करोई जाएं जिससे उन्हें बड़े बड़े शहरों में न क्रामा पड़े। यह कह कर मैं ग्रापको ध्रायबाद देता हं।

SHRI G. SWAMINATHAN (Tamil Nadu): Sir, nothing much has been done by the Government to redress the grievances of the unorganised labour and especially the fishermen in Tamil Nadu. The fishermen do not enjoy any social (security measures that are available to the organised labour. Even under normal conditions, their method of earning livelihood by venturing out into the sea is in itself hazardous and in recent times it has become more so for those living in and around Rameshwaram. The Sri Lankan Navy is repeatedly attacking them and is destroying their boats which is their only means of livelihood. The Sri Lankan Navy captures these fishermen, it imprisons them and kills them. In a period of nine years, the between 1983 and

[Shri G. Swaminathan]
1991, the Sri Lankan Navy attacked
236 times and these attacks have
affected 486 fishermen. Of the 303
boats that were attacked, 51 boats
were damaged, 135 fishermen were
injured and 27 of them died subsequently. Apart from this, the Sri
Lankan Navy captured 205 fishermen
and about 61 boats. They have also
sunk 10 boats. Four fishermen who
were captured by the Sri Lankan
Navy during the year 1983-84 are yet
to be released.

I am sorry to note that the Government of India has not taken any interest to safeguard the interests of these fishermen who constitute the unorganised rural labour and take out a living by toiling very hard. Most probably, the Government is neglecting them because these fishermen belong to Tamil Nadu. As I come from Tamil Nadu, I feel aggrieved at the callous attitude of the Government of India in this regard. More grievous is the fact that the Sri Lankan authorities use the captured fishermen as human shields to cope with the LTTE landmines. This has been stated by no less a person than Mr. K. Bamamurthy who was till recently the Minister of State in the Ministry of Labour and the statement has appeared in the Madras edition of the Indian Express.

I hope the Minister of Labour and the Government of India will take immediate remedial action in this matter and ensure the safety of this section of unorganised labour.

SHRI PRAKASH YASHWANT AMBEDKAR (Nominated): Mr. Vice-Chairman, Sir, as far as the labour situation goes, we are living in the ancient times, probably 1948, and the same state continues even today. Times have changed and also the machinery has changed. In some places, the nature of work has also changed. To be more specific, I will just refer to the conditions of the Class IV employees in the corporations and municipalities in our country. They are known as the sweeper

community and that is how they are called. But what is the nature of the conditions in which they have to word? The nature of their work is such that they have to work for eight hours a day in dirt, amidst poisonous fumes and gases and I do not think that any common man can stand such fumes and poisonous gases for eight hours a day. Today, in some of the cities, garbage has become not only a problem to the city, but also to the persons who work in the municipalities and corporations. This is only one aspect that I am trying to point out. In certain respects, the nature of work has changed. But our attitude towards this nature of change\* has not changed at all and we are looking at it from the same old angle. We are not ready to be on a different platform or on a different principle. This is one aspect which we have to look at differently.

I can give you many examples. Now, in the morgues, the doctor pays five rupees or ten rupees to the ward boy. They ask him to spend it as he likes. Normally, you will find, it is used or spent by him for buying some liquor because without that he cannot work there at all. This is the nature of the work that he does. Are we ready to accept this? Are we ready to change the nature of his work? Are we ready to change the working hours or offer better working conditions? Today, we are not ready even to accept that concept also. But this is the nature of change that has to be brought about in the thinking, in the attitude, of the Government first.

The next point that has been mentioned is that the Government has been saying that the world order is changing. I also know that some of the old orders are withering away. Communism is withering away and I know that a time will come when the capitalist system will also start withering away because then we will have a system in which the concentration of power will be in the hands of a few. Therefore, we will have to think

of the new order which will come about. Can the Labour Ministry, therefore, come out with a sort paper as to what it visualises in the coming years? What I visualise is that in the days to come, participation of labour in management is going to be not merely a slogan, but a reality. Have we started on that line? have not started on that line. Let me remind you of one Ordnance Factory at Nagpur which brought about change in the Management. They had workshop, floor meetings, management and workers participating in the production process, and deciding the quantum also. In the Nagpur Ordnance Factory, with the participation of the workers, they were able to produce within two years what was decided to be produced in ten years. This is the nature of change that has been brought about. Here, it is question of time. The age-old policies that we have, the age-old attitudes that we have towards the workers require to be changed.

Let me come to another aspect before I close down. We have a category which is known as skilled and unskilled. And over and above that, we h?ve a category which is called clerical staff. Today, what is our attitude? Our attitude is that the clerical staff are superior to the skilled and unskilled staff. As far as the unskilled staff is concerned, I may agree over there that the clerical staff or the white-collared staff is superior. But when you compare them with the skilled staff, I don't think that distinction remains. It is a question of factors to which we are going to give importance. One factor is that a person is very good with the pen. Another factor is a person is very good with his hands. Are we going to recognise these factors and put them on an equal footing? In any agreement that takes place, the attitude that we have in the management and the Government is that we try to create or rather we create a situation in which we think that the whitecollared man is more superior

to the skilled man. I think, this is the attitude which requires to be changed. Unless and until we change this attitude, unless and until we change our attitude towards the manual work which is done, I don't think that we can bring about a change in the attitude of our citizens.

Sir, before I close down, I come to the last aspect, which is the question of social security. We have restricted our concept of social security only to certain fields and only to the organised sector. We have not extended this concept to the unorganised sector. I think, this is one aspect in which the Government should now, after 40 years, come out definitely with the concept of social security where we provide to the masses and labourers at least the minimum things they require, that is bread, clothing and shelter. I hope the Government will positively react to it. Thank you, Sir.

HANUMANTHAPPA SHRI H. (Karnataka): Mr. Vice-Chairman, Sir, without repeating the subjects that my hon. friends have already spoken, I would like to touch upon a new subject before the hon. Labour Minister. Sir, this aspect is about the recognition under the dustrial Disputes Act. Sir, there are various associations of the employees of the Scheduled Castes and Scheduled Tribes working in various undertakings. Two rules of the Labour Ministry are coming in the way. Sir, under the Presidential direction, we have given certain facilities or benefits to the Scheduled Castes and Scheduled Tribes, accepting and conceding that they cannot compete in the open market or in the open competition because of the social nature or the atmosphere or the environment that they have been brought up. But in the management of labour under the Industrial Disputes Act, there is a disparity among the Scheduled Castes and Scheduled Tribes and the general class. Sir, the

[Shri H. Hanumanthappa] unariions, as you know, are dominated by the non-SC and ST members. And when the question agreement between the management and the associations or the unions comes, there is a condition that the agreement should not violate the Presidential directives. Just to safeguard that they put just one sentence that 'any agreement that we make with the management will not violate the Presidential directives." But the problem comes when the question of actual implementation comes. Take for example the case of director level in the Central Government the promotion has stopped, just when the next man from SC/ ST has to be made. 12 juniors have been promoted, but when it has come to the chance of the next SC/ST man the promotion is stopped. He has no remedy. The union which membership fee is collecting not taking up his cause. So, it is felt that the associations which have been formed by the SC/ST people, if they are given recognition, they will have the right of negotiation, right of conciliation across the table. This matter is pending and there are two aspects of this matter. The Home Ministry has issued a circular that a communal institution should not be recognised under the Industrial Disputes Act. The Labour Ministry is taking shelter under this circular terming the SC/ST associations as communal. They have said that these recognised. associations cannot be Sir, you know as a judge that the Supreme Court has said that SC/ ST Schedule of the Constitution is not based on a particular community, it is a Schedule of communities. So, it cannot be taken as communial association. The whole Schedule of the Constitution does not belong to one community. Certain communities have been specified in the Scheduled. Therefore, I would request the Labour Minister to look into this and see that it is not termed as communal associaion'. These associations of SC/ST should be given recognition.

The other point is that the membership should be 24 per cent of the employees. On the on@ hand population is increasing and on the other I do not understand how the number of SC/STs has come down. How can there be 25 per cent of the memberwhen reservation itself ship not fulfilled in the undertakings? I would request the hon. Minister to give recognition to their associations so that they can have the right of negotiation, right of reconciliation, excepting them from the circular of the Home Ministry.

I am very happy that Sangma, who was the Labour Minister, has now made the statement relating to the submission of the report by the National Commission on Rural Labour. I am also happy that he is now looking after the Ministry of Labour. Various suggestions have been made by hon. Members on the floor of this House. First of all, I demand that there should be a fullfledged discusion on this. Then you should at least implement the noncontroversial recommendations, payment of minimum wages, oldage pension, pregnancy benefits to women, etc. Our late Prime Minister, Shri Rajiv Gandhi, had very high hopes of forming a Commission on rural labour. He wanted to give benefits to a vast number of rural people. Mr. Sangma will at least come out with certain promises to respect the wishes of the late Prime Minister, Shri Rajiv Gandhi.

Thank you, Mr. Vice-Chairman, for giving me time to speak.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, at the beginning I must confess very frankly that this Labour Ministry has been consistently downgraded by the successive Government that have ruled this country except in the case of the National Front Government. I do not remember about any Prime Minister belonging to the Congress party, who had ever appointed full-fledged Cabinet Minister to look

after this Labour portfolio. There was only a remission for a short-while when Mr. Bindeshwari Prasad was called upon to shoulder the responsibility.

SHRI H. HANUMANTHAPPA: Dr. Ambedkar was the full-fledged Labour Minister.

SHRI GURUDAS DAS GUPTA; I am talking of the recent period that you have violated the Nehru legacy. During the period of Nehru important personalities looked after Labour. But after the new Congress leadership has taken over, it is only for a shortwhile that a full-fledged Cabinet Minister was appointed look after Labour. Sir, this downgrading of the Labour Ministry is indicative of a philosophy. The philosophy is, the labour should be treated on a different footing. If a Cabinet Minister can look after Industry, if a full-fledged Cabinet Minister can look after Commerce, what prevents the Congress Government from appointing a full-fledged Cabinet Minister to look after the Labour Ministry? Sir, even the present Government has broken its previous records. The Labour Minister had resigned on the issue of Cauvery dispute and after his resignation was openly accepted, the Prime Minister had no time to appoint even a Minister of State to look after this particular portfolio. This only speaks of a sad commentary on the philosophy that this Government is definitely adhering to.

SHRI H. HANUMANTHAPPA: The Prime Minister is holding the Labour portfolio.

SHRI GURUDAS DAS GUPTA: Sir, I object to it. If the Prime Minister has been looking after Labour, then it should have been his responsibility to be at least present in the House when we are on the concluding part of the discussion and reply to the debate. That is all a ceremonial affair. That is only ornamental and ceremonial. The Members of

the Congress party should agree that this is a downgrading of the Labour Ministry. And this downgrading of the Labour Ministry never calls upon the trade unions to play their useful role for the development of the country. This is the first point. 1 believe, everybody in the House should demand that this way of downgrading the Labour Ministry should come to an end. Sir, the point is, if we look at the labour scenario of the country, what is the situation? Always the trade union movement had been accused of being irresponsible and contributing to the dislocation of production That has been the general stigma.

If we pursue and go into details of the labour scenario, the industrial scenario of the country over the last five years, what is the development? The development is, lock-out is on the rise in a menacing way. Secondly, strike rate is declining. Strike rate is declining not because trade union movement has lost all its strength, but it is declining because the trade unions are playing a more responsible role than even the masters of the industry. The lockouts are cingly on the rise because the ernment has failed to deal with the delinquents in industry. If I give you the statistics, it was in 1986 that 13.92 per cent of the man-days lost due to lockout. Now in the year 1989 it is 19.79 per cent of the man-days lost due to lock-out. On the other hand, in 1986, 18.82 per cent days lost was due to strike. In 1989 only 10.65 man-days lost was due to strike. This speaks of the responsibility of the trade union movement and this speaks of the delinquency of the industry that the Government has failed to control. Why I raised the point? I raised the point hecause there has been a persistent demand from different trade unions including the Indian National Trade Union Congress that there should be a categorical ban. There should be a categorical ban on illegal lock-out that has been taken recourse to by the industries. It is not the lock-out

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that they would declare. There are a number of instances when the management just vacate. The management just vacate the industry and go away leaving behind a huge amount of debt along with a huge army of hungry and unemployed labour. Therefore, it is not the declared lock-out that we are faced with. Undeclared lock-out, suspension of production, everything is taking place in this country. But the labour laws have not been updated. The industry has taken to a new eourse to exploit the labour. industry has embarked upon a dangerous line. But to confront that delinquency, there has been no labour law. We do not have any law The Government to curb lockout. has no law to protect the labourers if the management just goes out of the factory and say. 'We do not ran the factory because we do not have the money'. It is because they have eaten up the money; it is because they have used up all the finances; it is because they have diverted the funds; it is because they have appropriated the provident fund allocations even. And after committing a serious breach, they can get away and the Government is powerless because there is no law. Therefore, I request the Government to present before the House changes in the industrial relations so that this illegal lockout can be prevented.

May I point out, the Government of West Bengal had suggested a number of years back that there should be a law curbing unilateral lockout. Therefore, in view of this menacing development in the industrial scenario, I demand, the Government should promulgate and enact new laws to protect the rights of the workers and to prevent the owners of the factories from resorting to illegal lockout in the country. Secondly, if we discuss industry-wise, we will know what are the sectors where delinquency is most prominently observed. It is mainly

textile and jute. If we discuss number of mandays lost in different industries, we will find that near 40 per cent of the mandays lost the industry can account for the lost of mandays either in jute or in trad tile or both. The jute industry the textile industry are not only the most sensitive ones, but they being run by a group of industrialist who never care to observe the laws Therefore, my second point would be what is the Government's so far as the growing delinquency in textile and jute industry is con cerned. To give an instance, in West Bengal, having the largest number of jute mills in the country the workers are being forced to accept payment of wages below the minimum. The workers have been forced to accept lesser wages and in so many cases, the trade-unions have agreed to sign an agreement with the management accepting under payment, and it is because either they accept underpayment or accept hardship of hunger and retrenchment. Therefore, confronted with the agressive designs of a number of jute millowners in West Bengal, about which the Minister knows quite well, what is your attitude to prevent it? How do you prevent underpayment of wages? How do you prevent the consistent closure and lockout the jute mills? And how do you ensure that delinquency in jute and textile does not grow further? Government has the responsibility. It is in jute and textile that delinquency is prominently observed in the country.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How much time will you take more, because you have already taken your time. Please try to compress your points.

SHRI GURUDAS DAS GUPTA: Fortunately, the Minister is looking after the labour and he is also the full-fledged Minister of Coal. In coal, the safety aspect is being: violated

The safety consistently. conferences, one after the other, have categorically declared that even the nationalised coalfields do not observe saffinding ety regulations. That is the of safety conferences, the tripartite conferences, safety repwhere the resentatives of the management and coal were present. And there has been no action on the part of the Labour Ministry to ensure that the management of the coalfields seriously confirm to the minimum dards of safety regulations, I would like to know from the Minister, in what way he is going to discipline the delinquent management of coal industry. To give a specific example, there was an accident in ECL about 2-3 years back. I demanded in the House that there should be a statutory enquiry. Unfortunately my impression has been that the administration of the Labour Ministry was not in favour of a statutory enquiry. They tried to prevent it. But whatever may be the situation, a Committee was appointed to go into the enquiry. But after the Enquiry Committee was set up, there was a case As the Labour in the High Court. Ministry and the officers looking after this particular department did not take enough care, there was a long period of suspension of work. Even now, after so many years, the enquiry has not been completed. Will the Minister kindly tell the as to how long will that Committee complete the enquiry? take to What prevented the Labour Ministry from instituting an enquiry, and what steps the Labour Ministry has taken to vacate the injunction that was issued by the High Court of Calcutta?

With the liberalisation of the economic policy, it is the workers who have been the worst victims. There is a tall talk going on that we should take to the use of the most modem technology and, as a result of this drive towards modern technology, it & inevitable that there will be displacement of labour in a number of public sector undertakings. Workers

are being retrenched under the guise of voluntary retirement, even Government Departments. Even STC, people have been made to retire. My feeling<sup>1</sup> is that the country needs advanced technology along with tackling of the problem of unemployment. The country does not need to displace labour on a massive scale. The country having the unemployment problem on a gigantic scale, cannot afford further displacement of labour in the name of modernisation of industries. Therefore, my fourth question is, in what way the Labour Ministry—which is the nodal Ministry and which is the bonded Ministry because it can only with function in concurrence the other Ministries—is going to protect the interests of the workers who are public still employed in the sector and to ensure that the displacement of labour does not take place on a large Will the Minister also tell as to when the Government is going to withdraw the ban on recruitment? This ban is in Railways where lakh vacancies are still existing. This ban which was imposed on the recruitment has not been relaxed. The number of unemployed has been swelling but the ban has not been with-Therefore, my fifth question drawn. is: will the Minister tell us-if there is a ban-whether the ban is going to withdrawn? In a number of places, there has been no recruitment to fill up the vacancies resulting on the retirement of workers. These vacancies are there in the Railways, steel sector and everywhere. But the common slogan has been that all industries are over-staffed. Under this guise, the unemployment problem has been increasing. Therefore. the Minister should tell us whether the ban on recruitment will be withdrawn and the people will be recruited in all the places where retirement takes place. The Minister knows that there was a redrafting amendment to the Industrial Disputes All the trade unions agreed to it and there was a Committee appointed under the Chairmanship of Shri

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Ramanujam. The committee had recommended a number of amendments. But the Government did not agree on the amendments. The Congress came to power after the fall of the Janata Dal Government. Now, that has been kept in cold storage. sixth question is this: What is the Government's attitude towards the enactment of the amendment on which there has been a broad agreement among the different trade unions?

Lastly, I must remind the Minister. Dalla, of course is a part of Uttar Pradesh under the jurisdiction of the State Government. But labour is a concurrent subject. In Dalla, the cement factory had been sold but to Dalmias and the workers have fighting heroically to protect the pubsector. For months, the workers have been without work and terrorising of workers was taking place. would like to know whether the Central Government will advise the Government of Uttar Pradesh to immediately sort out the issue in consultation with the trade unions. Then, Sir, so far as the banks are concerned, an unusual thing is happening. In the banks, the trade unions are demanding pension instead of provident fund. But the public sector management is disagreeing. What is the reason? Why should not the Labour Ministry step in?

In the end, I would like the Labour Minister to tell us whether they are going to take active steps for abolition of the contract system. The contract system is being resorted to in all the Government departments except, of course, in the running of the Government. Till now, the Party that sweeps polls runs the Government without contractors. But a day may come when even the Government may be sold out to contractors on the basis of a turnkey agreement. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Das Gupta, are you concluding? (Interruptions)

GURUDAS DAS GUPTA: I am happy to say that I am the lowest bidder. (Interruptions) The point is, the Government must assure that the contract system is going to be abolished and, till the abolition of the contract system, the workers engaged by contractors would be paid the minimum wage.

VICE-CHAIRMAN THE ANNAJI BHASKAR MASODKAR): Mr. Dave. He is not here.

SHRI ASHIS SEN (West Bengal): Sir, I want to correct my friend.

THE VICE-CHAIRMAN (SHRI BHASKAR MASODKAR): ANNAJI The Minister is there to correct him.

SHRI ASHIS SEN: My friend has said that the bank employees are demanding that they should be paid pension in lieu of provident fund. That is not the correct thing. The point is, in the Reserve Bank of India, this was proposed. But it was rejected by 80 per cent of the employees. In the rest of the banks;, the employees are asking for pension as a third retirement benefit.

SHRI **GURUDAS** DAS GUPTA: The largest trade union in the counhas demanded pension in lieu provident fund. His organisation may be damanding pension as a third retirement benefit. The All-India Bank Employees' Association is against it. We are asking for pension in lieu of provident fund.

SHRI ASHIS SEN: It is not a question of representing any organisation, big or small. As I said, in the Reserve Bank of India, it has been rejected by 80 per cent of the employees. In the other banks, LIC, GIC and financial institutions, they have asked for pension as a third retirement benefit.

SHRI A. G. KULKARNI (Maharashtra): Sir, a miniature Russia is going on here.

SHRI GURUDAS DAS GUPTA: There can be genuine differences of opinion among trade unions.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, the hon. Minister, please.

THE MINISTER OF STATE (IN-DEPENDENT CHARGE) OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): Mr. Vice-Chairman, Sir, I am grateful to all the hon. Members who have participated in the debate. They have thrown up a lot of ideas and raised many issues. I wish I had been in a position to reply to each and every point made by the Members. But the subject under discussion is so vast that I am afraid, I may not be able to reply specifically to the pointed questions that the hon. Members have put. I will confine myself only to the main issues which have come up before this House during this discussion.

First of all, I would like to point out one thing. The hon. Member, Mr. Gurudas Das Gupta, said that the Labour Ministry has been downgraded. It is never so. We have no intention of downgrading the Labour Ministry. In fact, the Labour Ministry is headed by the Prime Minister himself. He is busy otherwise. That is why I am here to reply to the debate. Since I am quite familiar with the subject, I have come forward to reply.

In fact, the Labour Ministry is different from other Ministries. The Labour Ministry is run on the principle of tripartite mechanism. Whatever may be the decisions taken in the Ministry, whoever is the Minister, every issue is discussed in the tripartite bodies. I can assure the House that our policy is to strengthen the tripartite mechanism. Therefore, there is no question of downgrading

this. Mr. Das Gupta mentioned that because there is no Minister, the officers are having a good time. It is certainly not so. We have a very good team of officers. They have been working very hard and things are moving.

PROF. CHANDRESH P. THAKUR (Bihar): There is a conspiracy between Mr. Gurudas Das Gupta and the Minister. SHRI P. A. SANGMA: Das Mr. Gupta and Mr. Mathur who is not now, have expressed certain here apprehensions about the future of our working class in view of the liberalised economic policy, in view of the new industrial policy. Time again, Sir, we have assured that whatever policy we adopt for country, it is for the good of the nation and it will certainly be not against the interest of the working The Prime Miniser himself class. in his reply to the debate in the Lok Sabha on industry, has made it very clear and I would like to quote what the Prime Minister has said. He said, I auote:

"I would like to make a very categorical statement that whether it is the existing policy or whether it is any other policy, we would not allow the interest of the working class to suffer in any way. On this there will be no compromise."

Therefore, the hon. Member should not be unduly worried about what the president of a federation or FICCI has said or whatever statement he has made. I think we should go by the statement made by the Government, at the level of the Prime Minister himself and I can reassure that whatever policy adopt it will never be at the cost of the working class. We are all for their welfare and we shall get every, possible protection for them.

THE VICE-CHAIRMAN (SHRI: BHASKAR ANNAJI MASODKAR): They appear to be anxious whether there will be retrenchment, whether

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they will be thrown out. Several of them are saying that there will be unemployment.

SHRI P. A. SANGMA: That is what I am saying that we are for the protection of workers, we shall see that while implementing our new policies it does not affect the working class. That assurance I am giving on behalf of the Government.

SHRI GURUDAS DAS GUPTA:
Notices of retrenchment, voluntary
retirement, compulsory retirement
have already been served in a number of institutions.

SHRI P. A. SANGMA: Specific cases could be there. When it is brought to the notice of the Labour Ministry, Labour Ministry will certain by do something, you know it very well.

SHRI GURUDAS DAS GUPTA; In STC itself about 402 employees have been served with notices, of retrenchment.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
The whole House shares the anxiety as far as protection of labour is concerned and I am sure, the Minister will take every care to protect the interest of the labour.

SHRI P. A. SANGMA: I must emphasize that we should not have a pre-conceived idea that the workers and the management are two separate bodies. It is not certainly so. The workers and the management very much inter-dependent and it is in the interest of the workers, in the interest of the management and in the interest of the country as a whole that there is much better relationship between the workers and management and this is precisely what we are trying to achieve.

I am grateful to the trade union leaders who, as Mr. Das Gupta mentioned, have been Very very cons-

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> tructive, they have tried to appreciate the situation that according to the changing circumstances we have to act. We are greatful to the union leaders, but I only want to put one thing on record. Mr. Das Gupta has given figures about the mandays lost due to strike and mandays lost due to lock-out. I do not know from where he has got those figures. My figures do not tally with his figures. In 1989, according to the official figures the mandays lost on account of strike were 42,48,396 whereas the mandays lost on account of lock-outs just 39,579.

> SHRI GURUDAS DAS GUPTA: It is the Labour report. I have quoted the figure from the Labour report.

DR. RATNAKAR PANDEY (Uttar Pradesh): He is also quoting from Labour report.

SHRI GURUDAS DAS GUPTA: It is the percentage that I quoted, I did not quote the number.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Even the number is there in the report.

SHRI P. A. SANGMA: I may be wrong, I will have to check up. In 1990 the mandays lost on account of strike are 40,72,915 whereas the mandays lost on account of lock-out are just 40,728. I am just giving the official figure, I am not blaming anybody. There is a need, I emphasize ...

SHRI GURUDAS DAS GUPTA: In that case, the Labour Ministry's report should be corrected.

THE VICE-CHAIRMAN SHRI BHASKAR ANNAJI MASODKARJ: You can listen first and thereafter you can raise it.

SHRIMATI KAMLA SINHA (Bihar): Which one is correct—the Labour's Ministry report or what the ministry saying?

SHRI P. A. SANGMA: I said, I < will check the record again. I said, I can be wrong also. Whatever figures

are supplied to me, I am reading them out. If it contradicts the Annual Report, certainly we will rectify.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is good enough. Please go ahead.

SHRI P. A. SANGMA; This is the latest. That must have been provisional. We always go by provisional and all that.

Then, Sir, I would emphasize that there is need for improving our productivity in order to produce more. I would like to take this opportunity of appealing to all the workers that in view of the difficult situation that the country is facing today, every one of us has to work a little more than usual. So I appeal to the workers, I appeal to the trade unions and the managements: Let us have a perfect understanding, let us appreciate the economic situation that we are facing today and put in a little more effort.

Now, as far as the unorganised sector is concerned, I think I will have to end with this one because the main debate has been concentrated on the welfare of the unorganized sector. Earlier I was able to make a little bit of explanation on the clarifications sought, arising out of the statement made on Friday. Sir, the bulk of our workers belong to the unorganized sector. The honourable Member, Mr. Ranjit Singh has quoted a figure which is more or less, correct. Out of a total work force of 296 million in our country, 25 million belong to the organized sector which is represented by the trade unions, and the remaining 271 million belong to the unorganized sector. The National Commission on Rural Labour has gone into the problem of this particular section of the unorganized And in this unorganised labour. Sir, we have a lot of categories. Now I will deal with them, one by one and very briefly.

Now, let us come to the child labour because many honourable Member have expressed their interest in

the wefare of child labour. Sir. according to the 43rd round of the National Sample Survey, the total number of child labour in our country today is about 17 million-which is a veryvery big number. Now there was a debate on what to do with this child labour, whether we should abolish child labour or we should regulate labour. There child were demands from many quarters that child labour should be totally eliminated, should be totally abolished. There were who "No. under others said, the present economic condition the people it may not be possible for us immediate eliminate immediately abolish child labour." Therefore, the Government took a decision sciously that wherever it is possible wherever it is necessary—for occupations in which hazardous and dangerous—child labour should be prohibited, and in areas it where not dangerous, where it is not hazardous, we should not abolish but we should simply regulate it. That is the reason why the Child Labour (Prohibition and Regulation) Act was passed and, on basis of that, we had formulated National Child Labour Policy. Under the National Child Labour Policy we also incorporated the National Child Labour Programme, and all these things are going on. j agree with the Members that honourable we have to do a little more to see to the welfare of the children. They really suffering. Sir, I had most coccasions to go to many places when I was the Labour Minister. I had been to Sivakasi many times. I had gone to Ferozabad, I had gone to Surat. I had gone to see the children working in the glass industry-Dr. Reddy was with me on that day-I had gone to the lock industry, I had gone to the diamond polishing industry and I found that the conditions of the children were very miserable. It is from there that we started formul-5 P.M. ating our National Policy on Child Labour, and we have tried to do certain things. T

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can assure the House that we will pursue doing our best to see that the child labour gets some relief from the welfare schemes that we formulate and by implementing directly the provisions of the Child Labour Prohibition and Regulation Act. (Interruptions) Well, I cannot promise everything today, that every relief can. be given.

(SHRI THE VICE-CHAIRMAN MASODKAR): BHASKAR ANNAJI Please don't disturb him.

SHRI V. NARAYANASAMY (Pondicherry): I am not disturbing. This is the thing on which there should be much concentrated attention of the Labour Minister. I spoke lengthily on this issue. Child labour should given priority by the Labour Minister.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He is giving it.

SHRI P. A. SANGMA: Sir. in the last four years, after the formulation of the National Child Labour Policy, we have done a lot of good work.

VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You go ahead. Don't get disturbed.

SHRI P. A. SANGMA: And I say that we will continue to do so.

Then comes the question of construction workers. There also it is a huge number. A Bill was introduced by me in this House. Somehow because of some differences of opinion, I think, my sucessor, Mr. Bindeshwari Dubey, requested to postponed the discussion or debate on this Bill. The Bill is still pending. According to me. since I had myself been associated with the drafting of that Bill, it is a good Bill. We shall see whether we can take up the discussion on this Bill, I cannot say on my own. But I also feel that there is a need to legislate immediately for the welfare and safety of the construction labour.

Then comes Sir, the agricultural 1 bour. This is the most important this The House has discussed about it. At ording to the Report of the Nation Commission on Rural Labour,

have about 150 million rural lab© in the country, which constitute a out 60 per cent of the total wo: force, and it is our concern. The N Commission tional has given number of recommendations. I had ; occasion to reply to it briefly. A these recommendations of the Nati nal Commission on Rural Labour we be studied. I have already sent copi to the State Governments, not all tl State Governments. To be very fran since it is a very voluminous repot it has been submitted only in English and it has to be translated Hindi, it is taking a little time. By we are certainly working on that English copies are available, son copies are available. We shall give them. I don't think that they an enough for all the Members of Pa liament. Certainly we will make copies available.

That is the reason, Sir, why we an taking a little time. In consultatic with the State Governments and for lowing the mechanism of tripartitis: we will try to implement the recon mendations of the National Commis sion on Rural Labour wherever we feel that they can be implemented.

I have already told certain thing For example, about raising of the minimum wage from Rs. 15 per da to Rs. 20 per day. I do not see an reason why we cannot accept that recommendation. We should be abl to accept that recommendation.

Then, about a Central legislation we have already discussed. Earlier we had a problem because "agriculture is primarily a State Subject. There fore, some State Governments ha reservations about a Central legisla tion on that, including the State which Mr. Das Gupta belongs. It was very much opposed to it. It was say ing, "It is a State Subject, and the Centre should not come out with an;

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legislation." But this National Commission went round, the country. It had various discussions at various levels with the State Governments. I think that the State Governments are now mentally ready, and there should be no problem if such a Central legislation comes into being. My personal view is very much known to the hon. Member, Mr. Das Gupta. I have personally been in favour of this.

Then, Sir, there is a recommendation that we should have a National Commission on Bonded Labour. This is one subject which the House has deliberated at length. On the question of a National Commission on Bonded Labour, there was a Starred Question also before this House. The National Commission on Rural Labour has recommended that there should be a National Commission on Bonded Labour. Now, officially it becomes difficult to define "bonded labour". The bonded labour system has been abolished by an Act of Parliament. But we ran into difficulty on the interpretation of "bonded labour". The interpretation that is given in the Act has been interpreted at different times by different Judges of the Supreme Court and it has differed from one judgement to another judgement. Therefore, we have to once again look at the definition of "bonded labour" on the lines of the Supreme Court ruling. Therefore, it will take time but we are actively considering the constitution of a National Commission on Bonded Labour. If this Commission is constituted. We hope that it will be on the lines of the National Commission for Women. So that much would like to say about the bonded labour.

While discussing the Minimum Wages Act, there has been a constant demand about a national wage policy. This is the subject which has been here for a long, long time. They wanted to know whether there would be a national wage policy or not. Now, at the moment, as the hon. Members are aware the wage policy differs

from sector to sector. As far as the Central Government and State Government employees are concerned, the wage revision takes place through the appointment of Pay Commissions once in every ten years. As far as the wage revision of the public sector undertaking is concerned, it is through bipartite negotiations both in the State sector and the Union sector. As far as the unorganised sector is concerned, it is governed by the Minimum Wages Act. As I have already said the Minimum Wages Act is being amended to incorporate some of the recommendations made by the National Commission on Rural Labour. Therefore, Sir, when we have different mechanisms for different sectors, it is not very easy to have a national wage policy for the Central Government, State Governments and different sectors. Therefore, it is difficult for me to make any comment at this stage. I need deliberate more on this subject. However, I may tell the hon. Members that the Ministry of Finance is contemplating to appoint a National Wage Commisison to recommend to the Government, perhaps, fixing of the wages for the Central Government employees as well as for the employees of the Central Government public sector enterprises. So this is the position.

Then, there was another subject which was discussed here regarding the upgradation of the skill of our workers and the training programme imparted in ITIs. Sir, we have about 2.137 ITIs in our country. Now, we have a seating capacity of 3,58,824 and 65 trades are included in those ITIs. During the last Five Year Plan, we have projected our requirement at Rs 70 crores for this purpose. Unfortunately out of our requirement of Rs. 70 crores, wa heve been given only Rs. 17 crores. Therefore, nothing much could be done. When I was in the Labour Ministry, I tried to find some other sources because I felt the necessity of upgrading the skill of our workers and modernising the ITIs. So we approached the World Bank and they have approved the modernisation project of the ITIs etc. which has

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a base cost of Rs. 441.58 crores. The World Bank has agreed for a loan of dollar 280 million. We have already started implementing this project and we hope to complete this project by 1994-95. So we are paying adequate attention towards the modernisation of ITIs. The important aspects which we are doing is modernisation of the equipments of 400 ITIs in our country. To modernise the maintenance system, We have chosen 119 centres. Now, for introduction, of new trades, we have chosen 95 ITIs. For establishment of new ITIs for women, we have chosen 100 places. Like that, I can go on adding to the list. But I would just like to say that we are very much at it.

[The Vice-Chairman (Prof. Chandresh P. Thakur) in the Chair],

I can assure the House that we are going all out for modernising the ITIs in our country.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR); Mr. Minister, are you satisfied with the pace of the implementation, the quality of the implementation?

SHRI P. A. SANGMA: So far it is going all right.

DR. G. VIJAYA MOHAN REDDY: What about the dispersal in rural areas?

SHRI P. A. SANGMA: Yes, covers rural areas.

A point was also raised, and rightly so, about migration of Indian workers in view of the opportunities that may be available in the Middle-East after the end of the Gulf war because they are in the reconstruction process of their countries. Sir, due to the Gulf war, not only our man-power export considerably came down, but many of our workers were repatriated. It went down and till February or March, 1991 it did not pick up at all. But from the

month of April this year, our manpower export has started picking up. If we compare the figures with those of the corresponding period last year, the increase has been to the tune of 52 per cent. We hope to do well. For this, we are simplifying the procedures. This is very important. This is one of the areas where we earn lot of foreign exchange. For elxample, I have the figures for 1988-89. Our foreign exchange earning through remittances by our people working abroad had been to the tune of Rs. 3865 crores. Therefore, this is one area where we are trying our best to see that our man-power exports go up, especially when we have opportunities in that particular area.

Then, another point, the last point, I would like to touch today is the implementation of the Bachawat Wage Board recommendations. Sir, we have 1672 newspaper establishments in our country. Out of them, 550 newspaper establishments have fully implemented the Bachawat Wage Board recommendations: 53 have partially implemented: and 1069 establishments have not yet implemented the recommendations. I feel very sorry about that. The Deputy Minister has written letters to the State Governments suggesting that they should immediately constitute tripartite bodies in order to monitor the implementation of the Bachawat Award.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Would you consider building some teeth into the whole programme so that it is implemented?

SHRI P. A. SANGMA: We will have to go into the details. But the fact remains that they have not been responding to it. I think we will have to pull them up for that. They have no reason why they should not implement that.

There was another related question some hon. Members have been asking. That is What about a pension scheme for working journalists? Sir, there was an Expert Committee constituted to go into this aspect in pursuance of the assurances given by the Mr. N. then Finance Minister, D. Tiwari, while he was presenting Budget of 1988-89. As a result of that, we have constituted the Expert Committee some time in April and the report of the Committee was submitted in August 1989. This was studied by the Central Board of Trustees and the Central Board of Trustees more or less accepted the recommendations and they have sent Government. At present, Government is the examining report.

With that, I think I have covered the most important issues that have been raised in this debate. Once again I wan to thank all the hon.

Members ... (Interruption).

SHRI GURUDAS DAS GUPTA: What about the withdrawal of the ban on recruitment? I have categorically asked the Minister to kindly reply. There is still a ban on recruit ment in the public sector and Government departments. Is the Governemnt going to remove it?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): That belongs to the employing Ministry. That is not the jurisdiction of the Labour Ministry.

SHRI P. A .SANGMA: Regarding the reogenition, Sir, under the Contitutions anybody can form an association. That is a constitutional right. But as far as the process of recognition of the trade unions is concerned, there is no specific constitutional porvision. Now there is a code of discipline which has been adopted by the Indian Labour Conference as far back as 1950 or late fifties, I do not exactly remember and it is they who laid down the procedure regarding the recognition of the trade unions. Therefore, if anything is to be changed, we have to go back to that body and therefore, I cannot heresay that it will be done because it has to be done as per procedre. (Interruptions)

SHRI GURUDAS DAS GUPTA: What about Dalla? (Interruption)

SHRI GURUDAS DAS GUPTA: specifically asked the hon. Minister about the workers' participation in management. The Bill was brought before the House but nothing has been done so far. It is a vital field where of the workers get recognition, they can be of the in the Board of Management.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have made your point and the Minister has heard you. (*Interruptions*). You cannot reopen the debate.

SHRI V. NARAYANASAMY: I am not reopening the debate. I would only put one question. Now the new Industrial Policy has been announced. The workers have not been taken into confidence. I would suggest that the workers should be involved in the new Industrial Policy to make it a big success. There is a lot of controversy that the Labour Ministry has been ignored in that respect. I would like to know from the hon. Minister as to what is his response on that.

डा० रःनाकर पाण्डेय: उपसभाध्यक्ष महोदय, अननी पार्टी की ओर से डिबेट की शहस्रात करते हुए #ते डाला सीमेंट फेंक्टरी के संबंध में बड़े विस्तार से कड़ाया। प्रधानमंत्रीश्रीपी, वी. नरसिंह राव जी के पास डाला सीमेंट फेक्टरी के 1000 से अधिक वर्कर गये थे और जो उन्हें मेमोरेंडम दिया गया, मैंने उसकी बड़े विस्तार से चर्चा की थी। इति मांग की थी कि डालिमिया समृह को वह फेबटरी बेच दी गई है 7200 वर्कर इस पर एजीटेटेड हैं। ऐसी स्थिति में इसका मालिकाना हक डालमिया इंडस्ट्रीज से ले कर उनको तीन महीने की जुन, जुलाई और अगस्त महीने की तन्ख्वाह दी जाए। इस सीमेंट फेक्टरी को सीमेंट कारपोरेशन ग्रॉफ इण्डिया जो भारत सरकार का एक उपक्रम है (व्यवधास) प्रधानमंत्री जी ने विद्यार

(व्यवधान)

#### [डा० रत्नकर पाण्डेय] करने का आश्वासन दिया था।

SHRI GURUDAS DAS GUPTA): I would supplement. I had categorically requested the Minister that the workers are really in hunger, they are without work and they are camping in Lucknow. (Interruptions).

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is nothing new in it. (Interruption)

SHRI GURUDAS DAS GUPTA): My suggestion is, let the Labour Minister of the Government, of India call a meeting of the trade unions as also the representatives of the State Government of Uttar Pradesh and sort it out. This is a concurrent subject which cannot be overlooked.

श्री मरेश पुगलिया (महाराष्ट्र): उपसभाष्ट्रयक्ष महोदय, ब्राज जिन लोगों ने इस चर्चा में भाग लिया है केवल उन्हीं के प्वाइंटस को ही कवर किया गया है लेकिन इसके पहले जब चर्चा हुई तो उस में कई माननीय सदस्यों ने पार्टिसिपेट किया उन महत्वपूर्ण प्वाइंट्स को मंत्री महोदय ने जानवज्ञ कर के टाल दिया है। मैं ग्रापक नोटिस में लाना चाहता हूं कि बोनस की इलीजिबिस्टी की लिमिट जो कि 2500 रुपये है उसको 3500 तक बढ़ाने के लिए पूरे देश में मांग हो रही है। सब ट्रेंड यूनियंस ने यह मांग की है।

### जियसभाष्यक (धी भारकर ग्रन्नाजी मासोक्कर) पीठासीन हुए]

स्किल्ड वर्कर्सकी तनख्याह बढ़ चुकी है। ग्रब वे वर्कर्स बोनस से विचित हैं। खासकर सेंट्रल गवर्नमेंट ने डाक फ्रोर रेलवे वर्कर्स के लिए जब लिमिट बढ़ा दी है तो बाकी वर्कर्स के लिए क्यों डिसपॅरिटी रखते हैं। इसलिए मैं मंत्री महोदय से कहना चाहंगा कि ढाई हजार रुपये को लिमिट से जब साढ़े तीन हजार रुपये तक बाकी डाक ग्रीर रेलवे वन में लिमिट बढ़ा दी है तो दूसरों की बढ़ा दीजिए..(व्यवधान) और दूस बीड़ी वर्कर्स के बारे में है...

THE VICE-CHAIRMAN ANNAJI MASODKAJ BHASKAR No debate. Please conclude. ... ( terruption).. Let us continue. Wou you like to respond, Mr. Ministe .. (Interruption) .. Please go ahe

SHRIMATI KAMLA SINHA: M Vice-Chairman, I would like to se only one clarification.

VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR Just a minute .....

श्री नरेश पुगलियाः द्सरा मैं उस दिन डिस्कसन में कहाँ था हि हिंदुस्तान के बीड़ी वर्श्स का प्राविद्धें फंडें का पैसा पिछले कई सोलीं क मैनेजमेंट के पास पड़ा हुन्ना है। सुप्रीर कोर्ट का डिसिजन होने के बादजूद भी सैंकड़ों करोड़ रूपये पर लेबर मिनिस्टः ने अभी निर्णय नहीं लिया है जिसने कारण उनका पैसा लोटाया नहीं जा रह है। मैं माननीय मंत्री जी से जानना चाहंगा कि इस प्राविडेंट फंड के पसे के विषय के बारे में मंत्री जी क्या निर्णय लेने जा रहे हैं।

DR. G. VIJAYA MOHAN REDD? Sir, I would like to seek a elarificatio from the hon. Minister. What is the attitude of the Government toward secret ballot for recognition?

THE VICE-CHAIRMAN (SHE BHASKAR ANNAJI MASODKAR) What is your point of order, Mrs Sinha? No debate. Only seek clarifl cations.

श्रीमती कमला सिन्हा: मैं प्रश्न ही पूछ्ंगी। यैने जब डिबेट को शुरू किया या तो तीन चार मुख्य बातों के बारे में कहा था। उनके बारे में मंत्री महोदय ने कोई उत्तर नहीं दिया है। एक तो मैंने यह कहा था कि लेबर पार्टीसिपेशन

Concluded

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इन मैनेजमेंट के विधेयक के दारे में सरकार क्या करने जा रही है। इसरा 'ए**क इंड**स्टियल रिलेशंस पर कं**सोलीडेटेड** विल लाने की बात हुई थी क्रिसमें सभी ट्रेंड यूनियन्स के साँच बैठकर बात-चीत हुई थी। सभी ट्रेंड यूनियन्स, जिसके चेयरमेन रामान जम साहब थे, की तरफ स मिलकर एक दिल का प्रारूप भी दना दिया गया है। उसके बारे में सरका का क्या विचार है, क्या करने जा रही है।

तीसरी इस्त, मैंने यह कहा था कि महिलाओं को काम के स्थान पर बहुत प्रत्याचार मिलता है, उनके साथ बहुत ग्रन्थाय होता है जितको ग्रंग्रेजी में कहा जाता है 'संक्षमुक्रल हैरासमेंट भ्राफ द बीमेन एट द वर्ल खेता'। मैंने कहा था कि सरकार की एक विधेयक लाना चाहिए जैसे कि योरोप या श्रमेरिका के कई देशों में इस तरह के विधेयक हैं: Onus shall be on the employer and

on the floor boss.

तो इसके बारे में सरकार का विचार है या नहीं। चौथी बात मैं यह जानना चाहती हं कि ....

उपसभाष्यक (श्री भास्कर स्नाजी म(स)दकर) उन्होंने सब सुना है। He has already heard. He will give a reply...

SHRIMATI KAMLA SINHA: I would finish, then only would he reply.

THE VICE-CHAIRMAN (SHRI ANNAJI BHASKAR MASODKAR): That is all right. He will reply...

श्रीक्ती कवला जिल्हा: चीथी बात मैं सरकार से यह कहना चाहती हूं कि सरकार द्वारा लेवर स्टैडिंग कनेटी को रीक्रार्गेन/इज करने की बात थी ग्रीर ऋमी हमारे यहां पूरे देश भर में 11 इंडस्ट्रियल ट्रिब्युनल्स हैं. क्या सरकार उनकी संख्या बढ़ एगी वा नहीं?

VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): Would you like to respond, Mr. Min-

SHRI P. A. SANGMA: Sir, I have right from the beginning apologised to the hon. Members that it would not be possible for me to reply each and every specific point though I know the importance of every point; otherwise it is so vast that I will have to take a very long time. I can assure the House that every point made by the hon. Member has beee noted and I will attend to that. I think there is one important point which Madam and Mr. Narayanasamy have raised about the workers' participation in management. We are fully committed to the principle of workers' participation in management. In fact, it was the Congress Government in 1976 which brought an amendment to Article 43 of the Constitution of India and incorporated this principle. Therefore, there is no question of going back in the same debate, in reply to the debate on industry, when the Prime Minister was asked by an hon. Member: "Will you allow the participation of workers in management?", the Prime Minister replied, and I quote: "There will be full encouragement to the participation of workers in the management." This, is the reply of the Prime Minister and, therefore Sir, we are fully committed to this principle. In fact, the Bill is pending before this august House, the Bill workers' participation. have been a lot of suggestions from a lot of hon. Members that the Bill should be referred to a Select Committee or it should be referred to a Committee. Many suggestions Joint are there and we are looking into them, but the Bill is before House.

Regarding Dr. Pandey's question of Dalla Cement Factory, I don't have all the details and I wont be able to say anything on that; perhaps, I can inquire into it and then inform the Member. Now regarding bonus, it is a very big issue and

[Shri P. A. Sangma]

there is a lot of demand for raising the existing limit of eligibility for payment of bonus from Rs. 2500 p.m. to Rs. 3500 p.m. to which Mr. Pachouri referred.

AN HON. MEMBER: Mr. Puglia.

SHRI P. A. SANGMA: lam sorry, Mr. Puglia. Sir, I would not be able to commit anything on this because it mainly concerns the Ministry of Finance. Now, I can only assure the House as a Labour Ministry up the issue with the Fin-ance Ministry. That much I can say. (Interruptions).. .That is Why I am saying we will have to take it up with the Ministry of Finance. We will take it up with the Ministry of finance. Without that I cannot do anything. As far as secret ballot is Concerned about which Dr. Reddy has spoken, the Industrial Relations Bill which was introduced in this House was withdrawn where and the question of secret ballot or checkoft system was threr it was referred Ramanujam Committee. the the Souse Mows about it and it was referred to the Ramanujam Committee again fur re-examining The the whole thing. Ramanujam Committee has submitted its Report and that Report also has to go to the Indian Labour Conference and it is the Indian Labour Conference which discuss this.' So, I am not able to say the position as of now because in the beginning itself I said that the Labour Ministry is such a Ministry that it has to work within the parameters of a tripartite mechanism.

SHRI NARESH PUGLIA: He has not replied to the question of provident fund of bidi workers.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please now it is over. He Will look into it

SHRI If ARESH PUGLIA: He must reply about bidi workers' provident

fund. I have asked a specific qu

THE VICE-CHAIRMAN (SH BHASKAR ANNAJI MASODKAJ You cannot force him. Now, will proceed to the Appropriat (No. 4) Bill, 1991.

# THE APPROPRIATION (NO. 4) BILL, 1991.

THE MINISTER OF STATE
THE MINISTRY OF FINAN
(SHRI SHANTARAM POTDUKHI
Sir, I beg to move:

"That the Bill to authorise pe ment appropriation of certain su from and out of the Consolidal Fund of India for the services the financial year 1981-92, as pas ed by, the Lok Sabha, be take into consideration."

The Bill provides for withdraw out of the Consolidated Fund of Inc of the amounts required to meet expenditure for the year 1991-charged on the Fund as well as t Grants voted by the Lok Sabha.

disbursement Gross 2,26,211.53 crores, are provided in t Bill After off the recoveried receipts taken in reduction of expe diture and transactions in the natu of accounting adjuststmehts, then provisions aggregate to Rs. 1,13,4 crores of this, an amount of R 33,725 crores is for Central Plan are Central assistance for State and Unic Territory Plans. The provision for defence 16,35 crores, for expenditure is Rs. interest payment Rs. 27,41 crores, for subsidies Rs. 10,395 crore including Rs. 1,500 crores for pre viding debt relief farmers, an for pensions Rs. 2,298 crores. Othe non-Plan grants and loans to State and Union Territory Government account for Rs. 9,547 crores, non-Pla capital outlay Rs. 1,176 crores, non Plan loans to public enterprises Rs